

SCHEDULE III
(See section 19 I)

FORM OF VALUATION (TO BE USED WITH SUCH MODIFICATIONS, IF ANY, AS MAY BE NECESSARY).

IN THE COURT OF

*Re Probate of the Will of
and credits of*

*(or Administration of the property
) , deceased.*

I

solemnly affirm
make oath

and say that I am the executor (or one of the executors or one of the next-of-kin) of deceased, and that I have truly set forth in Annexure A to this affidavit all the property and, credits of which the above-named deceased died possessed or was entitled to at the time of his death, and which have come, or are likely to come, to my hands.

2. I further say that I have also truly set forth in Annexure B all the items I am by law allowed to deduct.

3. I further say that the said assets, exclusive only of such last mentioned items, but inclusive of all rents, interest, dividends and increased values since the date of the death of the said deceased, are under the value of

ANNEXURE A

VALUATIONS OF THE MOVABLE AND IMMOVABLE PROPERTY
OF , DECEASED

	Rs.	A.	P.
Cash in the house and at the banks, household goods, wearing-apparel, books, plate, jewels, etc. <i>(State estimated value according to best of Executor's or Administrator's belief.)</i>			
Property in Government securities transferable at the Public Debt Office. <i>(State description and value at the price of the day; also the interest separately, calculating it to the time of making the application.)</i>			
Immovable property, consisting of <i>(State description, giving, in the case of houses, the assessed value, if any, and the number of years assessment the market-value is estimated at, and, in the case of land, the area, the market-value and all rents that have accrued.)</i>			
Leasehold property <i>(If the deceased held any leases for years determinable, state the number of years' purchase the profit rents are estimated to be worth and the value of such, inserting separately arrears due at the date of death and all rents received or due since that date to the time of making the application.)</i>			
Property in public companies <i>(State the particulars and the value calculated at the price of the day; also the interest separately, calculating it to the time of making the application.)</i>			
Policy of insurance upon life, money out on mortgage and other securities, such as bonds, mortgages, bills, notes and other securities for money. <i>(State the amount of the whole; also the interest separately, calculating it to the time of making the application.)</i>			
Book debts <i>(Other than bad.)</i>			
Stock in trade <i>(State the estimated value, if any.)</i>			
Other property not comprised under the foregoing heads <i>(State the estimated value if any.)</i>			
TOTAL .			
Deduct amount shown in Annexure B not subject to duty			
NET TOTAL .			

1. This Sch, ins. by Act 11 of 1899, s. 3. The original Sch. III rep. by Act 14 of 1870.

ANNEXURE B

SCHEDULE OF DEBTS, ETC.

	Rs.	A.	P.
Amount of debts due and owing from the deceased, payable by law out of the estate.			
Amount of funeral expenses			
Amount of mortgage incumbrances			
Property held in trust not beneficially or with general power to confer a beneficial interest.			
Other property not subject to duty			
TOTAL			